

Court No. - 6

Case :- CONTEMPT APPLICATION (CIVIL) No. - 4706 of 2022

Applicant :- C/M Jago Rajbhar Jago Samiti And Another

Opposite Party :- Himanshu Kumar,Principal Secretary

Counsel for Applicant :- Agnihotri Kumar Tripathi

Hon'ble J.J. Munir,J.

It is submitted by learned counsel for the applicants that the order dated 11.03.2022 passed by this Court in Writ - C No. 2341 of 2022 has been deliberately and willfully disobeyed, inasmuch as despite service of the said order, the contemnor-opposite party has not taken a decision on the applicant-petitioner's representation forwarded to the Central Government.

Issue notice to the contemnor-opposite party, returnable on 09.09.2022, requiring him to show-cause why proceedings for contempt be not initiated against him. The cause shall be shown by the contemnor-opposite party on his personal affidavit by the date fixed.

List this application on **09.09.2022**.

Let this order be communicated to the contemnor-opposite party through the Chief Judicial Magistrate, Lucknow by the Registrar (Compliance) **by Tuesday**.

Order Date :- 18.8.2022

I. Batabyal